GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2235
ANSWERED ON:05.12.2014
EMPOWERMENT OF NCW
Boianapalli Shri Vinod Kumar;Dhurve Smt. Jyoti;Mahendran Shri C.;Sundaram Shri P.R.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) Whether the Government proposes to empower/ strengthen the National Commission for Women (NCW) by vesting it with additional investigative powers and bestowing powers relating to inquiries;
- (b) if so, the details thereof;
- (c) whether NCW is authorised to pay compensation to the victims directly and if so, the details thereof and if not, whether the Government proposes to autho- rise NCW in this regard;
- (d) whether the Government has any proposal to increase the number of members and the tenure of the Chairperson of the NCW;
- (e) if so, the details thereof and the action taken by the Government thereon; and
- (f) the other steps being taken by the Government to ensure effective/strict implementation of the laws relating to crime against women in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANMEKA SANJAY GANDHI)

- (a) to (e): The National Commission for Women made recommendations for strengthening the Commission. The recommendations, among other things, include vesting the Commission with additional investigating powers, bestowing powers relating to enquiries, power to recommend compensation and increase in the number of Members of Commission.
- (f): The Government has brought into force a number of legislations to tackle crime against women. The legis-lations are reviewed from time to time and amended where required to plug loopholes and make them more effective. However, as per the Seventh schedule of the Constitution, 'Police' and 'Public Order' are State subjects and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of all crimes including crimes against women, lies with the State Gover-nments and Union Territories administrations.

With a view to improving the effectiveness in tackling the crime against women and improve the responsiveness of the law enforcement machinery, exhaustive and conso-lidated advisories are issued by the Ministry of Home Affairs in consultation with Ministry of Women & Child Development to States/UTs. These Advisories have a lasting impact on the law enforcement agencies across the country and have conveyed the seriousness and gravity of the crime.